

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**

THE 9<sup>th</sup> February

No. 45 A : The Civil Judges (Senior Division) named in Column No. (2) of the table given below are appointed as Civil Judges (Senior Division)-I in the Judgeships to be stationed ordinarily at the places mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judges (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officers concerned unless they are published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officers with Designation and present place of posting (with judgeship) [UOT/UOP, if any]	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Sri Taufique Ahmad, Civil Judge (Senior Division)-cum-Secretary, DLSA, Chatra [Under orders of transfer and posting at Rajmahal as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Rajmahal c) Sahebganj	XXXXX
2.	Sri Vishal Srivastava, Civil Judge (Sr. Dn.)-cum-JM-cum-Secretary, DLSA, Chaibasa [Under orders of transfer and posting at Koderma as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Koderma c) Koderma	S.C.C. powers of Rs.1500/- within the local limits of Koderma Munsifi

Yours faithfully,  
**Sd/- (Anil Kumar Choudhary)**  
Registrar General

**Memo. No. .... /Apptt. Dated Ranchi, the 9<sup>th</sup> February, 2016**

Copy forwarded to the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

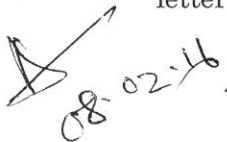
**Sd/- Anil Kumar Choudhary**  
Registrar General

**Memo. No. .... /Apptt. Dated Ranchi, the 9<sup>th</sup> February, 2016**

Copy forwarded to the concerned Principal District & Sessions Judges for information and communication to the Officers concerned.

The concerned Principal District & Sessions Judges are requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter No.7988-8020 dated 11.06.1986.


By order of the Court,  
**Sd/- Anil Kumar Choudhary**  
Registrar General

  
08.02.16

**Memo. No. 1398/Apptt. Dated Ranchi, the 9<sup>th</sup> February, 2016**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Government of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Registrar (Vigilance), the Registrar (Administration) I/c, the Registrar (Establishment), the Central Project Co-ordinator, e-Courts Project, I/c NIC Cell, the PPS I/c to Hon'ble the Chief Justice ...High Court of Jharkhand, Ranchi / the Dy. Commissioners of the concerned Districts for information and necessary action.

(The Dy. Commissioners are requested to get the notification published in the District Gazette within a fortnight from the receipt of this order).

  
08-02-16  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**

THE 9<sup>th</sup> February

No. 46 A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court has been pleased to confer upon the Officers, named in Column No. 2 of the table given below, the powers of a Judicial Magistrate of the 1<sup>st</sup> Class for the District noted against their names in Column No. 3 of the table.

Further, in exercise of the powers conferred under Sub Section (2) of Section 12 of the Criminal Procedure Code, the Officers named in Column No.2 are also appointed as Additional Chief Judicial Magistrate for the District mentioned against their names and to vest them with all the powers of a Chief Judicial Magistrate under the Criminal Procedure Code, 1973 (Act 2 of 1974), or under any other law for the time being in force as the High Court may direct, which they will exercise only in the District/Subdivision mentioned against their names in Column No.4.

Sl. No.	Name of the Officers with designation and present place of posting.	Name of the District	Name of the Subdivision
1	2	3	4
1	Sri Taufique Ahmad, Civil Judge (Senior Division)-cum-Secretary, DLSA, Chatra [Under orders of transfer and posting at Rajmahal as Civil Judge (Sr. Division)]	Sahebganj	Rajmahal
2	Sri Vishal Srivastava, Civil Judge (Sr. Dn.)-cum-JM-cum-Secretary, DLSA, Chaibasa [Under orders of transfer and posting at Koderma as Civil Judge (Sr. Division)]	Koderma	Koderma

Yours faithfully,  
Sd/- (Anil Kumar Choudhary)  
Registrar General

**Memo. No. .... /Apptt. Dated Ranchi, the 9<sup>th</sup> February, 2016**

Copy forwarded to the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/- Anil Kumar Choudhary  
Registrar General

**Memo. No. .... /Apptt. Dated Ranchi, the 9<sup>th</sup> February, 2016**

Copy forwarded to the Principal District & Sessions Judges, Chatra, Sahebganj, Chaibasa & Koderma for information and communication to the Officers concerned.


Sd/- Anil Kumar Choudhary  
Registrar General

*A*  
*08.02.16*

Memo. No. 1401/ Apptt.

Dated Ranchi, the 9<sup>th</sup> February, 2016

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Government of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / O/o the Registrar General/ the Registrar (Vigilance) , O/o the Registrar (Administration) I/c, the Registrar (Establishment), the Central Project Co-ordinator , e-Courts Project, I/c NIC Cell (with a direction to upload the same in the website of the Court) , the PPS I/c to Hon'ble the Chief Justice ...High Court of Jharkhand, Ranchi / Dy. Commissioners and Superintendent of Police of the concerned Districts for information and necessary action.

  
02-02-16  
Registrar General